

ITEM NO.55

COURT NO.14

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 7049/2024

(Arising out of impugned final judgment and order dated 06-12-2023 in LPA No. 562/2022 passed by the High Court Of Punjab & Haryana At Chandigarh)

CHAUDHARY CHARAN SINGH HARYANA
AGRICULTURAL UNIVERSITY & ANR.

Petitioner(s)

VERSUS

MONIKA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 13-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Manu Mridul, Adv.
Mr. Pratap Singh Rawat, Adv.
Mr. Jitin Chaturvedi, AOR

For Respondent(s) Mr. Jayprakash Bansilal Somani, Adv.
Mr. Nishant Verma, AOR
Mr. Manoj Kumar Chowdhary, Adv.
Mr. Rajnish Kumar, Adv.
Ms. Ekta, Adv.
Ms. Shruti Kriti, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 20.09.2024.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)